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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

R.A.No.18 of 1994

in

O.A.No.137 of 1988

New Delhi this the 31<sup>st</sup> day of January, 1994.

CORAM

Hon'ble Mr. Justice V.S.Malimath, Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

S.M.Gupta,  
I-74, Sarojini Nagar,  
New Delhi -110023

.....Applicant.

Versus

Union of India & others  
through

1. The Secretary to the  
Govt. of India, M/Defence,  
New Delhi-110001.
2. J.S(Trg) and CAO,  
M/Defence,  
New Delhi -110001

....., Respondents.

By circulation:

ORDER

This is an application dated 30.9.93 filed by Shri S.M.Gupta praying for review of the judgment dated 6.8.93 of this Bench of the Tribunal in O.A. No.137 of 1988 'S.M.Gupta Vs. Union of India & others'.

2. The only ground taken in this application is that there is an error on the face of record, in as much as in the impugned judgment it has been stated that "in pursuance of the directions issued by the Tribunal in Bansal's case .... provisional seniority list has since been circulated on 21.6.93, whereas in actual fact the directions in Bansal's case have yet to be implemented. In this connection, attention has been drawn to paragraph 4 of the provisional seniority list.

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3. The applicant's assertion is not borne out by the facts. The Tribunal in its judgment dated 20.11.92 in T.A.No.356/85(C.W.No.3/78)'M.G.Bansal & others Vs. Union of India & others' has specifically directed the preparation of the revised seniority list in the light of the observations made in the judgment which would be finalised after objections had been invited, heard and disposed of. It is precisely this provisional seniority list that has been circulated on 21.6.93(Annexure-RA II) for inviting objections and for removal of discrepancies/omissions, if any.

4. In the circumstances, there is no error that is visible on the face on record, and this application, therefore, fails. It is accordingly dismissed.

*Adige*  
(S.R.ADIGE)  
MEMBER(A)

*B.Malimath*  
(V.S.MALIMATH)  
CHAIRMAN.

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